

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11200/2024
[Arising out of impugned final judgment and order dated 15-05-2024
in A482 No. 9000/2024 passed by the High Court of Judicature at
Allahabad]

VASUDEVA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and IA No.183883/2024-EXEMPTION FROM FILING O.T.
IA No. 183883/2024 - EXEMPTION FROM FILING O.T.)

Date : 10-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Mr. Manohar Pratap, AOR

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Mr. Sanjay Jain, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Leela Dhar Prajapat, Adv.
Dr. Varnit Sharma, Adv.
Mr. Naveet Kansal, Adv.
Mr. Babangir Uttamgir Gosawi, Adv.

Mr. Nikhil Rohatgi, Adv.
Mr. Avnish Tripathi, Adv.
Mr. Shashank Khurana, Adv.
Mr. Sumit Kumar, Adv.
Mr. Shubham Arora, Adv.
Mr. Manan Verma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing expedited.

(RAJNI MUKHI)
COURT MASTER (SH)

(AMITA PANDEY)
COURT MASTER (NSH)